



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 1st January, 2019

SRO 01 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all Notifications (s) issued in this behalf, the Government hereby appoint the following officers to be competent authority for purposes of the said Act within the jurisdiction shown against each:-

S.No	Name Officer	Designation	Jurisdiction
1.	Mr. Gulzar Ahmad Bhat (KAS)	Additional Deputy Commissioner Handwara	Sub Division Handwara
2.	Bashir Ahmad Bhat (KAS).	Assistant Commissioner (Rev) Kupwara	Tehsils Kupwara, Drugmulla, Trehgam, Kralpora, kern and Machil.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

Commissioner /Secretary to Government,
Revenue Department

Dated: - 01 -01- 2019

No: - Rev/LB/23/2017

Copy to the:-

5. Financial Commissioner, Revenue, J&K, Jammu.
6. Divisional Commissioner, Kashmir.
7. Commissioner/Secretary to Government, General Administration Deptt.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Kupwara.
6. Additional Deputy Commissioner Handwara.
7. Director, Archives, Archeology & Museums, J&K Jammu.
8. Assistant Commissioner (Rev) Kupwara.
9. Manager Government Press, Jammu/Srinager for publication in the Govt. Gazette
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website. Revenue Department.
12. Notification / Stock file.

(Ghulam Rasool) KAS

Deputy Secretary to Government